



**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, (Court – I)
KOLKATA**

**IA(IBC)1123(KB)2023
In
CP(IB)/1617(KB)2019**

An application under section 54 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 45 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

In the matter of:

Air Com Travels Private Limited

...Operational Creditor

-Versus-

Mohan Motor Udyog Private Limited
(CIN: U50300WB1986PTC041458);

...Corporate Debtor

*Represented by its Liquidator –
Mr. Abhit Kumar Singh*

.... Applicant/Liquidator

Coram:

**Shri Rohit Kapoor
Shri Balraj Joshi**

**: Member (Judicial)
: Member (Technical)**

Appearances through hybrid mode:

For the Applicant in IA/1123/2023

: Ms. Shreya Choudhury, Adv.
Ms. Arundhuti Burman Roy, Adv.
Mr. Abhit Kumar Singh, Liquidator
in person

For the applicant in IA/391/2022

: Mr. Abhishek Banerjee, Adv.

FOR CLARIFICATION

1. **IA(IBC)/1123(KB)2023** is an application filed under section 54 of the Insolvency and Bankruptcy Code, 2016 by the Liquidator of **Mohan Motor Udyog Private Limited** praying for dissolution of the Corporate Debtor.



2. Liquidation order was passed on 08/10/2021 and the Liquidation Account in the name of “Mohan Motor Udyog Private Limited – In Liquidation” was opened on 31/12/2021 with ICICI Bank, India Exchange Place, Kolkata being A/c. No. 747405000302. An **affidavit shall be filed** with supporting documents to show that all the account(s) maintained by the Corporate Debtor before commencement of liquidation has/have been closed and the amounts lying in the account(s) after closure of those accounts have been transferred to the aforesaid liquidation account along with original bank statement showing **receipts and payments** with regard to liquidation account from the **date of opening to date of closure** showing “zero” balance.
3. The applicant has only annexed Form H but Final Report has not been annexed with the application in compliance of regulations 45 of Liquidation Regulations.
4. No averments made nor documents placed on record regarding the compliance of Regulations 12, 13, 21, 21A, 31, 31A, 34, 35 41, 44, 44A, 45. An affidavit shall be filed proving compliance thereof with supporting documents.
5. Let a supplementary affidavit be filed to bring on records all those documents.
6. List the matter on **04-12-2023**

(Balraj Joshi)
Member (Technical)

(Rohit Kapoor)
Member (Judicial)

Signed on this, the 23rd day of November, 2023.

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